

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.113/MP/2023

- Subject : Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements executed between NTPC Ltd. and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax amounting to a Change in Law event with respect to 20 MW Gandhar and 56 MW Kawas Solar PV Power Projects having Project capacity of totalling to 76 MW under CPSU scheme phase-II tranche II and the tariff was adopted by CERC vide order dated 13.12.2021 in Petition no 174/AT/2021.
- Date of Hearing : **9.11.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : NTPC Limited (NTPC)
- Respondents : Telangana State Southern Power Distribution Co. Ltd. and 2 Ors.
- Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Shri D Abhinav Rao, Advocate, Telangana Discoms
Shri Devadipta Das, Advocate, Telangana Discoms

Record of Proceedings

At the outset, learned counsel for the Respondents sought additional time to file a reply to the Petition.

2. Considering the request of the learned counsel for the Respondents, the Commission permitted the Respondents to file their replies within two weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.
3. The Petition will be listed for hearing on **19.1.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

